

Order, 1963 published in Notification No. G.S.R. 496 dated the 23rd March, 1963. [Placed in Library. See No. LT-1066/63.]

- (b) The Woollen Textiles (Production and Distribution Control) Amendment Order, 1963 published in Notification No. S.O. 690 dated the 23rd March, 1963. [Placed in Library. See No. LT-1067/63.]

ANNUAL REPORT OF THE NAHAN FOUNDRY LIMITED AND ANNUAL REPORT OF THE HINDUSTAN SALTS LIMITED

The Minister of Industries in the Ministry of Commerce and Industry (Shri Kanungo): Sir, I beg to lay on the Table a copy each of the following papers:

- (i) (a) Annual Report of the Nahan Foundry Limited, Nahan (H.P.) for the year 1961-62 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1068/63.]
- (ii) (a) Annual Report of the Hindustan Salts Limited, Jaipur for the year 1961-62 along with the audited accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1069/63.]

OPINIONS ON BILL

LEGISLATIVE COUNCILS OF STATES BILL

Shri Shree Narayan Das (Dharbhanga): Sir, I beg to lay on the Table Paper No. II to the Bill to provide for the composition of the Legislative Councils of States and for matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 8th June, 1962.

ESTIMATES COMMITTEE

TWENTY-NINTH REPORT

Shri H. C. Dasappa (Bangalore): Sir, I beg to present the Twenty-ninth Report of the Estimates Committee on the Ministry of Transport and Communications (Department of Communications and Civil Aviation) —Civil Aviation Department.

12.03 hrs.

RE: STATEMENT BY MEMBER

Mr. Speaker: On the agenda paper I had put a statement to be made by Dr. P. S. Dehmukh and I had allowed him to make that statement. But after reading that statement, I found there are certain portions that are objectionable. Therefore, I would first request the hon. Member to come and see me about it. Unless they are expunged or cut off, this statement cannot be made. I will allow him to lay it on the Table of the House after he comes and sees me first because I have found, after reading it, that there are certain portions in the statement that are objectionable.

Shri Tyagi (Dehra Dun): on a point of Order on this issue, Sir.

Mr. Speaker: Yes.

Shri Tyagi: As the Chairman of the Public Accounts Committee, I have to remind you and to the House that

[Shri Tyagi]

there is a time-honoured practice and a convention in this House observed for years together in the past that even the Government or any Minister cannot come out with any statement pertaining to audit objections unless they came through the Public Accounts Committee. Even, the Government are not permitted. If they have to say something about raising objections pertaining to public accounts, such statements are always processed through the Public Accounts Committee. Now, the Public Accounts Committee has already reported on this issue. I believe the convention demands that if any representation has to be made pertaining to that, it has again to be sent to the Public Accounts Committee first and their reactions collected before anything is placed on the Table of the House.

My second objection is that Mr. Deshmukh cannot now make a statement on behalf of the private organisation because we Members are not permitted to advocate the cause of any organisation outside this House. Since he is making a statement as the Chairman of the Krishak Samaj, which is a private body, I would submit that it will be a bad precedent if Members can make statements clarifying the position of the organisation to which they belong. It is a private organisation. As its Chairman he is making a statement. He is not a member.

Mr. Speaker: I have followed him.

Shri Ranga (Chittoor): I would like to support the remarks made by my hon. friend Mr. Tyagi in regard to the first portion of his statement. Even on an earlier occasion, when the Government followed rather an unprecedented procedure by asking the permission of the House to appeal to the Public Accounts Committee to reconsider its report when the Public Accounts Committee made a strong report in regard to that notorious jeep scandal, the Government did not take the liberty of making a statement by itself in the House. On the other hand,

it only requested the House to ask its own committee, the Public Accounts Committee, to reconsider its own report. Therefore, I think, it would be best if you are good enough to suggest to our friend Dr. Deshmukh to send his statement to the Public Accounts Committee and it is for the Public Accounts Committee to consider and then advise us as to what we should do in regard to that matter. In regard to the other point, I do not wish to say anything except that I am sorry that my respected friend Dr. P. S. Deshmukh has come to be arraigned in this manner because he happens to be the President of the Organisation in whose interest I am also interested as a well wisher.

Mr. Speaker: I do not think there ought to be any further discussion of that. When Dr. P. S. Deshmukh gave me his statement, certainly I had just expressed my willingness to allow him to place that statement here on the Table of the House. When I have read it, there are certain portions that are reflections against the Public Accounts Committee. I have considered that again. That is why I am requesting him to come to me. I also agree that when such things are said and something has to be contested, when there is the report of the Public Accounts Committee, Members or any other body or even the Government have any objection, that report must go to the Public Accounts Committee first so that they may have a chance to consider it. I agree there. That is why I am requesting Dr. Deshmukh to come to me first. I will explain to him what those things are that are not in order. After having done that,—that also I have decided in the morning—I will send it on to the Public Accounts Committee before he makes his statement.

Dr. P. S. Deshmukh (Amravati): May I say a word?

Dr. L. M. Singhvi (Jodhpur): On a point of order, we would like to know your ruling on the second objection in the point of order raised by Shri Tyagi

as to whether a Member of this House can raise a matter as Chairman or functionary of a private organisation?

Mr. Speaker: I feel that all depends upon the circumstances of each case. There cannot be a general rule. Here, when he is the Chairman and all the attack is on him and the Public Accounts Committee also has made certain observations, that I will decide after the Public Accounts Committee also has had a chance of seeing all through and given its reply.

Shri Tyagi: May I also submit that in case Dr. P. S. Deshmukh, on behalf even of that organisation, chooses to submit some representation to the Public Accounts Committee, as Chairman, I assure him that I will ask the Government again to give explanation with regard to those points and absolutely judiciously my Committee will decide about that.

Mr. Speaker: Certainly that the Committee will do. Dr. Deshmukh wanted to say something.

Dr. M. S. Aney (Nagpur): There is one more point which I want to bring to your notice. The statement made in the Public Accounts Committee has been referred to and read out in this House in the debate by one of the hon. Members by pointedly drawing attention of the Members of the House that such and such a gentleman was concerned. This thing has taken place. In view of such a statement being made on the floor of the House in the debate, is the Member concerned entitled to place his reply on the Table of the House or not?

Mr. Speaker: I could not follow quite correctly.

Shri Surendranath Dewivedy (Kendrapara): His point is, this matter was referred to by a Member in the course of the discussion on the Food and Agriculture Ministry wherein he referred to this particular report and want-

ed an explanation from the Chairman of the Samaj concerned. He asks whether as Member he has not got the opportunity to give a personal explanation. That was the point.

Mr. Speaker: Personal explanation is quite a different thing. This statement contains many more things. Personal explanation I have always allowed when a question arises. That opportunity is normally given to a Member.

Shri Inder J. Malhotra (Jammu and Kashmir): May I say a word? I was the Member who referred. I never wanted an explanation from the Chairman of the Bharat Krishak Samaj. I wanted an explanation from the Government to clarify the whole thing.

Dr. P. S. Deshmukh: That shows that the hon. Member does not want the truth to be told. He only wants partial truth. (*Interruptions*).

Mr. Speaker: Order, order. He should not presume that. That is not fair.

Dr. P. S. Deshmukh: I know the truth better than anybody. . . . (*Interruption*) and would like to make a statement because I know the truth better than anybody else in the House (*Interruption*).

Mr. Speaker: Does he want to say anything about the procedure? I am not prepared to listen to him about other things: not on the facts. |

Dr. P. S. Deshmukh: I bow to your ruling. I have never doubted the sense of fair-play and justice on the part of the Chairman of the Public Accounts Committee, Shri Tyagi. I am prepared to put the whole case and my reputation and the reputation of the Samaj in his hands at whatever stage you decide to do so. You said that you would like the statement to be amended. I am quite prepared for that also. Even so, since you had already agreed that I should be per-

[Dr. P. S. Deshmukh]

mitted to make some remarks by way of personal explanation, I do not wish to insist on placing that particular statement, a copy of which I have given to you in whole without deletion of the portion that you would like me to delete. I do not insist on that. But, I do insist that it is my right to say at least a few words by way of personal explanation of the accusation made by the Public Accounts Committee. I am not going to say anything against the Public Accounts Committee. All that I wish to say is that . . .

Mr. Speaker: Now, there is one thing that I must bring to his notice, since he has referred to the fact that I gave him that permission. Of course, when he asked it, I readily gave it . . .

Dr. P. S. Deshmukh: I do not tie you down to anything.

Mr. Speaker: He wanted to make a personal explanation, and that was how it started in the beginning. But, then, he said that he would take about thirty to thirty-five minutes, and I said that that was not possible, and he could only place a statement on Table of the House. Though normally a Member could be allowed to make a personal explanation, since the hon. Member said that the time that would be required by him would be about thirty to forty-five minutes, ultimately I told him that I would allow him to place a statement on the Table of the House. But when I read that statement, I found that there were reflections which I could not allow to go on record. Therefore, I have requested him to come over to me, and we shall discuss it first, and then according to the rules also, I must send it to the Public Accounts Committee, and after hearing them, certainly, whatever is needed and whatever is fair and just would be conceded to him, and he will have that opportunity.

Dr. P. S. Deshmukh: I am quite prepared to abide by what you have

said, but still, the question about personal explanation remains, and to that extent, I hope that you will kindly permit me to say a few words. I have no desire to criticise the Public Accounts Committee. The Members of the Public Accounts Committee are all my colleagues, and I think on the whole you will find that I have restrained myself so much in the statement itself that I do not accuse. . . .

Mr. Speaker: In the present circumstances then, I shall request him to give me that personal explanation also in writing, because he is now possessed of certain other things that are in his mind. Therefore, I shall request him to give that also to me in writing, which might take about five to ten minutes at the most, and then I shall see, if there is nothing objectionable and it is only the explanation that it contains, I can certainly consider it.

Dr. P. S. Deshmukh: Would you not like me to say anything here now, to say at least a few words?

Mr. Speaker: I am afraid that at this moment probably it may not be proper.

Dr. P. S. Deshmukh: I have no alternative except to abide by your ruling.

Shri Nath Paj (Rajapur): May I ask for clarification of one thing, because this may be a new convention? Will it be the precedent hereafter that whenever a Member seeks to give personal explanation, that will have to be submitted to you for approval and then only he can make it?

Mr. Speaker: I have not said that.

ELECTION TO COMMITTEE

COIR BOARD.

The Minister of International Trade
in the Ministry of Commerce and In-